

चीन के साथ व्यापार करार

2450. श्री सुरेन्द्र बिक्रम : क्या बाणिज्य तथा नागरिक प्रति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि भारत और चीन के बीच हुए निर्यात और आयात करार का व्यौरा क्या है और उसकी क्या शर्तें हैं ?

बाणिज्य तथा नागरिक प्रति और सहकारिता मंत्रालय में राज्य मंत्री (श्री आरिफ बेग) : भारत और चीन के बीच कोई व्यापार करार नहीं हुआ है।

Collection of Arrears of Income-Tax

2451. SHRI M. A. HANNAN
ALHAJ;
SHRI DAYA RAM SHAKYA:

Will the Minister of FINANCE be pleased to state:

(a) whether huge amount of arrears of income-tax are still to be collected by Government; and

(b) if so, the exact amount of arrears still to be collected and the steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b). The gross and net arrears of income-tax (including corporation-tax) as on 30-9-1977 were as under:—

Gross arrears	Rs. 1,047.24 crores
Net arrears	Rs. 719.78 crores

2. The figure of Rs. 1,047.24 crores includes a sum of Rs. 252.18 crores outstanding out of the demand raised during the period 1.4.1977 to 30.9.77.

3. The phenomenon of income-tax arrears is a continuing one. Even though the tax outstanding at the beginning of a financial year is col-

lected/reduced to a substantial extent by the year-end, the arrears again go up mainly because a part of the fresh tax demand raised during the course of the year is not fully collected and becomes fresh arrears of tax at the end of the year. Depending on the facts and circumstances of each case, suitable steps are taken from time to time by the Income-tax authorities concerned for recovery of tax arrears in accordance with the provisions of the income-tax Act, 1961. These steps include:—

(a) levy of interest for delayed payment of tax;

(b) imposition of penalty for non-payment of tax;

(c) attachment of monies due to the defaulter; and

(d) attachment and sale of movable immovable properties.

International gang of smugglers arrested at Ashoka Hotel, New Delhi

2452. SHRI M. A. HANNAN
ALHAJ;
SHRI IJUKAM CHAND
KACHWAI:

Will the Minister of FINANCE be pleased to state:

(a) whether in October 1977 an international gang of smugglers was arrested at Ashoka Hotel, New Delhi;

(b) the quantity of hashish which was in their possession and the estimated prices for the same;

(c) the countries from where they brought and the destination where this was to be taken; and

(d) the members of the gang belonged to which country and action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) to (d). Recently in October, 1977, the Directorate of Revenue Intelligence with the as-